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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

O.A. No. 1560/1989. Date of decision: January 31, 1992.

Shri Shiv Kumar Tooteja ... Applicant.

Vs.

The Chairman,  
Central Water Commission,  
New Delhi and Anr. ... Respondents.

CORAM:

HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.

For the applicant ... Shri Sant Lal,  
counsel.

For the respondents ... Shri M.L.Verma,  
counsel.

JUDGMENT (ORAL)

In view of the interim order, the Last Pay Certificate was issued. Therefore, it follows that the said Last Pay Certificate has to be taken into account and the emoluments to which he is entitled to have to be paid. As regards the question regarding allotment of premises and other related matters are concerned, the parties may work out their rights separately. Hence, no further orders are called for in this Original Application. The O.A. is accordingly disposed of. No costs.

*Malimath*

(V.S.MALIMATH)  
CHAIRMAN  
31.1.1992.

SKS